

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.259 of 1996

DATE OF JUDGEMENT: 24th September, 1996

BETWEEN:

1. S.PUSHPAVATHI  
2. S.PRAMOD KUMAR

.. Applicants

and

1. The Chief General Manager,  
A.P.Telemunications, Hyderabad,  
2. The Assistant Director (Staff),  
O/o the Chief General Manager,  
Telecom, AP, Hyderabad.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI V.SREERANGA RAO

COUNSEL FOR THE RESPONDENTS: SHRI N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.))

None for the applicant. Shri Satyanarayana for Shri N.R.Devaraj, learned standing counsel for the respondents.

2. This OA is filed challenging the impugned proceedings No.TA/STA(R)/13-96/94 dated 29.9.95 (AnnexureI) whereby the compassionate ground appointment to the son/daughter of the first applicant was not agreed to and for a consequential direction to appoint the second

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applicant herein who is the son of the first applicant on compassionate ground.

3. Today when the case came up for hearing the learned standing counsel for the respondents produced a letter No.TA/STA(R)/13-96/94 dated 21.6.96 (copy of the letter is taken on record) wherein it is stated to appoint Shri S.Pramod Kumar (2nd applicant herein) on compassionate ground as a special case subject to the conditions prescribed in the above referred letter. In view of the above, the OA has become infructuous.

4. Hence the OA is dismissed as infructuous. No costs.



(R.RANGARAJAN)  
MEMBER (ADMN.)

DATED: 24th September, 1996  
Open court dictation.

vsn

  
Amalgamated  
Dy. Reg. Jnvr 93

9/11/96

DA-259/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

24/9/96

ORDER/JUDGEMENT  
R.A/C.P./M.A.NO.

O.A.NO.

259/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
COUNTER/REJECTED  
NO ORDER AS TO COSTS.

VLKR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
मेधाता/DEEPATCH

19 OCT 1996

हैदराबाद आयोड  
HYDERABAD BENCH